

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 587 of 1995

Friday, this the 4th day of October, 1996

CORAM

HON'BLE MR. PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR. AM SIVADAS, JUDICIAL MEMBER

M. Sadasivan,
S/o Late Muthu Pillai,
Mechanical Signal Maintainer,
Thirumangalam,
Under Signal Inspector/Special Works/North,
Southern Railway,
Madurai - 10. .. Applicant

By Advocate Mr. TC Govindaswamy (represented)

Versus

1. Union of India through
the General Manager,
Southern Railway,
Headquarters Office, Madras-3
2. The Chief Personnel Officer,
Southern Railway,
Headquarters Office,
Madras-3
3. The Divisional Personnel Officer,
Southern Railway,
Madurai.
4. The Divisional Personnel Officer,
Southern Railway,
Palghat.
5. The Divisional Signal and
Telecommunication Engineer (Works),
Southern Railway, Podanur,
Coimbatore District.
6. Divisional Signal &
Telecommunication Engineer,
Southern Railway, Palghat. .. Respondents

By Advocate Mrs Preethy for Mrs Sumathi Dandapani

The application having been heard on 4th October 1996,
the Tribunal on the same day delivered the following:

O R D E R

PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicant a casual labourer in the Southern Railway
prays that fifty percent of his service commencing from the

date on which he completed six months' continuous casual service (ie. 15.9.1963) upto the date on which he was regularised, ie. 16.1.1980 as shown by A-2 should be counted as qualifying service for pensionary benefits.

2. Learned counsel for respondents submitted that in earlier decisions of the Tribunal the benefits consequent to the grant of temporary status were not granted and that only the benefit of reckoning the casual service for purposes of pensionary benefits was allowed.

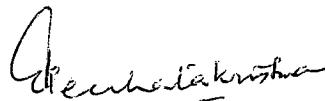
3. Following the various decisions of the Tribunal (viz. OA 897/96) we declare that applicant is eligible to count fifty percent of the period of continuous casual service from 15.9.1963 to 16.1.1980 as qualifying service for pensionary benefits.

4. Application is disposed of as aforesaid. Parties will suffer their costs.

Dated the 4th October, 1996



A.M. SIVADAS
JUDICIAL MEMBER



P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

List of Annexure

1. Annexure A2: True copy of the order No:J/P 535/VII/ECM/
Vol.II dated 16.1.80 issued by Divisional
signal Tele Communications Engineer,
Southern Railway, Olavakkot.
